

(a) whether Government has taken adequate measures to strengthen the Customs formations to enable them to combat and prevent terrorist activities like what happened in Mumbai recently;

(b) if so, the details thereof;

(c) whether inputs from the revenue intelligence and enforcement agencies are being considered while considering the threat scenarios;

(d) whether enforcement agencies like Financial Intelligence Unit, Enforcement Directorate, serious frauds office, Wild Life Crime Control Bureau etc. are suitably utilizing the expertise of Indian Revenue service (IT) and Indian Revenue service (C&CE); and

(e) if so, the details of the staffing from these services?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S.PALANIMANICKAM): (a) and (b) Measures have been taken for sharing of information and intelligence between Paramilitary Forces and various law enforcement agencies working in the International Border Area. A conference of concerned Customs/DRI officers was also organized in this regard. The DRI officers have been sensitized regarding National security issues relating to trans border illegal movements of goods.

(c) Inputs from DRI are shared with various agencies in regular meetings at various fora like Multi Agency Centre, MHA; Lead Intelligence Agency, MHA; Regional Economic Intelligence Council etc. where agencies viz. Enforcement Department, Border Security Force, Intelligence Bureau, Police etc share intelligence/information.

(d) and (e) Yes, Sir. The details of the staffing from these services are as below:-

As on 24-07-2009		
Org.	IRS (IT)	IRS (C&CE)
SFO	3	-
ED	01	11
FIU-	2	3
IND		

Improvement in reserves and surpluses of PSUs

2600. SHRI B.K. HARIPRASAD: Will the Minister of FINANCE be pleased to state:

(a) whether according to latest public enterprises survey report the reserves and surpluses of more than 200 PSU units went up from Rs.4,16,601 crores in 2006-07 to Rs.4,85,577 crores in 2007-08;

(b) whether in contrast the cumulative losses of all loss-making PSU units including ITI, Bangalore stood at Rs. 11,332 crores as against Rs.8457 crores in 2006-07; and

(c) the rationale behind Government's decision to sell stakes in few loss making units when the overall reserve and surplus of the PSU sector went up by more than Rs.69,000 crores?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): (a)
Yes, Sir.

(b) The cumulative losses of 53 loss making Central Public Sector Enterprises (including ITI Limited) during 2007-08 was Rs. 11,274 crore as compared to Rs.8,457 crore in 60 CPSEs during 2006-07.

(c) No stake sale has been undertaken in loss making CPSEs since 2004. However, while considering the recommendations of Board for Reconstruction of Public Sector Enterprises for revival/restructuring of loss making Tyre Corporation of India Limited (TCIL) and Central Inland Water Transport Corporation Limited (CIWTC), Government approved disinvestment of the two companies. The cases of disinvestment are decided on a case by case basis.

Exposure of the banking sector to realty

2601. SHRI RAJEEV CHANDRASEKHAR: Will the Minister of FINANCE be pleased to state:

(a) the present total quantum and growth rate of real estate assets in the Indian banking sector for the last three years ending 31 March, 2009, bank-wise; and

(b) the steps Government is taking to mitigate the risks of over-exposure of the banking sector to realty?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a)
As reported by the Reserve Bank of India (RBI), the total bank-groupwise exposure of major Scheduled Commercial Banks (SCBs) to the Commercial Real Estate Sector during the last three years and the growth of credit to this sector was as follows:-

Amount outstanding as at end of

(Rs. crores)

Mar, 07	Mar, 08	Mar, 09
44,079	63,314	91,575
(65%)	(43.6%)	(44.6%)

(Note: Growth of credit is given in brackets)

The bank-wise information is given in the enclosed statement (See below).

(b) As a prudential measure aimed at better risk management, the RBI, has advised banks to fix limits on their exposure to Real Estate Sector and has prescribed regulatory limits on bank's exposure to individual and group borrowers. The Banks should also ensure that the bank credit is used for productive construction activity and not for any activity connected with speculation in real estate.